

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 16**  
**(IB)-272(PB)/2017**

**IN THE MATTER OF:**

Central Bank of India	...	Applicant/Petitioner
Vs		
Moser Baer Solar Limited	...	Respondent

**Order under Section 7 of the Insolvency and Bankruptcy Code, 2016 (Liq).**

**Order delivered on 04.06.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For Liquidator	:	Mr. Mansumyer Singh, Mr. Arvind Garg, in Person, Jaismeen Sharma, for Liquidator of MBSL Mr. Abhishek Anand, Mr. Karan Kohli, Mr. Ishaan Dhingra, Advs. for Liquidator of MBIL
For Respondent	:	Ms. Varsha Banerjee, Advocate in IA No.1201/2019

**ORDER**

Ld. Counsels for the parties appeared.

At the request and with the consent of the parties, list the matter for hearing **on 05.08.2024** along with connected matter CP-(IB)-378(PB)/2017 (Alchemist Asset Reconstruction Co. Ltd. Vs. Moser Baer India Limited).

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**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

-sd-

**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**